

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).28092-28093/2014

(Arising out of impugned final judgment and order dated 04/07/2011 in WP No. 20270/1990,11/10/2013 in RA No. 220755/2011,11/10/2013 in WP No. 20270/1990 passed by the High Court of Judicature at Allahabad)

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(office report on default)

Date : 15/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
[IN CHAMBER]

For Petitioner(s) Mr. Anant K. Vatsya, Adv.
 Mr. Narsingh Narain Rai, Adv.
 Mr. Devendra Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, four weeks' time is granted to cure the
defects pointed out in the office report dated 8th
December, 2015.

(SANJAY KUMAR-I)
AR-CUM-PS

(JASWINDER KAUR)
COURT MASTER